BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,

NEW DELHI

O.A. NO. 687 OF 2023

IN THE MATTER OF

In re: Air Quality Index in Various Cities

INDEX

Sl. No.	Particulars		Page No.
1.	**Action taken report on behalf of State of Bihar.**		1-16
2.	**Annexure-A**	A copy of the GRAP.	17-24
3.	**Annexure-B**	A copy of notification no. 23, dated 31.08.2023 & Notification no. 05 dated 14.02.2022.	25-28
4.	**Annexure-C**	A copy of direction dated 02.11.2023.	29-31
5.	**Annexure-D**	A copy of direction dated 19.10.2023.	32-35
6.	**Annexure-E**	A copy of letter no. 3737, dated 07.11.2023.	36
7.	**Annexure-F**	A copy of notification dated 19.09.2019 and 28.12.2021.	37-40
8.	**Annexure-G**	A copy of the minutes of meeting dated 27.10.2023.	41-42

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,

NEW DELHI

O.A. NO. 687 OF 2023

IN THE MATTER OF

In re: Air Quality Index in Various Cities

ACTION TAKEN REPORT ON BEHALF OF GOVERNMNET OF BIHAR.

I Dhirendra Paswan, aged about 59 years, Son of Late Ishwari Paswan residing at Phulwarisharif, P.S.- Phulwarisharif, Patna- do hereby solemnly affirm and state as follows: -

1. That I am posted as Additional Secretary in Department of Environment Forest and Climate Change, Government of Bihar and as such I am well aware of the facts and circumstances of the present matter. I am competent and duly authorized by the Chief Secretary, Bihar, to file the present action taken report.

2. That the instant matter has been registered *Suo-Moto* on the basis of Air Quality Bulletins of Central Pollution Control Board (CPCB) posted on their website in respect of Air Quality Index (AQI) for different cities from 20.10.2023 to 01.11.2023. As per the said bulletin, the AQI of three cities of

State of Bihar dipped to poor category. The Hon'ble Tribunal vide its order dated 03.11.2023 impleaded the Chief Secretary of State of Bihar as respondents and further directed to take immediate remedial action and submit action taken report before the Hon'ble Tribunal.

3. That Air Quality Index (AQI) is a tool for effective communication of air quality status to people in terms, which are easy to understand. It transforms complex air quality data of various pollutants into a single number (index value), nomenclature and colour. It consists of a comprehensive set of parameters to monitor and asses the air quality. The AQI was launched in India on 17.10.2014 by the Ministry of Environment and Forests, Govt. of India. The AQI considers eight pollutants (PM 10, PM 2.5, NO2, SO2, CO, O3, NH3 and Pb), and based on the levels of these pollutants six categories of AQI ranging from Good, Satisfactory, Moderately Polluted, Poor, Very Poor and Severe.

Air Quality Index (AQI)	**Category of Air**
0-50	Good
51-100	Satisfactory
101-200	Moderately Polluted
201-300	Poor
301-400	Very Poor
401-500	Severe

4. That at the outset it is stated that the present rise in AQI is due to onset of winters, as cold air moves slower than warm air as it is more dense than warm air. The density of cold air traps the pollutants but not does not allow it to escape as such the pollutants remains present in the atmosphere in winters for longer period due to which AQI rises to 'Poor' 'Very Poor' and in some cases to 'Severe' levels. Further, State of Bihar is located in lower Indo-Gangetic Plain (IGP) region. This region has alluvial soil which has very low bulk density and as such it very easily becomes airborne even at low wind speed and minimal disturbance. Also during winters air flowing from North and North Western region brings pollutants in the form of dust particles which reaches over State of Bihar and get accumulated due to low atmospheric pressure and the same recirculates over State of Bihar. This phenomenon is called accumulation of pollutant/dust over State of Bihar causing higher AQI levels in meteorological condition.

5. That the Department of Environment, Forest and Climate Change, Government of Bihar, has framed and **enforced** 'Graded Response Action Plan' (GRAP) for prevention and control of air pollution in Bihar. Under GRAP actions to be taken has been prescribed depending on the AQI of a particular city. It categorically provides the action to be taken and the concerned authority which is to act depending on the AQI. Actions proposed to be taken under GRAP in cities where AQI is poor are hereunder: -

i. Stringently enforce/stop garbage burning in landfills and other places and impose heavy fines on person responsible;

ii. Stringently enforce all pollution control regulations in brick-kilns and industries;

iii. Do periodic mechanized sweeping on roads with heavy traffic and water sprinkling also on unpaved roads every two days;

iv. Strict vigilance and no tolerance for visible emission-stop plying of visibly polluting vehicles by impounding or heavy fine;

v. Strict vigilance and enforcement of Pollution under control norms;

vi. Stringently enforce rules for dust control in construction activities and close non-compliant sites/construction sites;

vii. Deploy traffic police for smooth traffic flow at identified vulnerable areas;

viii. Strictly enforce ban on firecrackers;

ix. Information dissemination through social media, mobile apps to inform people about the pollution levels, contact details of control room, enable them to report polluting activities/sources to the concerned authorities, and actions be taken by government based on the level of pollution.

A copy of GRAP is annexed and marked as Annexure-A.

6. That it is stated that GRAP is being enforced in all the three cities, namely, Patna, Purnea & Rajgir and also in other cities where AQI is dipping to Poor, Very Poor or Severe levels.

Status of enforcement of GRAP in Patna

Sl.NO.	GRAP	Compliance
1.	Enforce/stop garbage burning in landfill site and other places.	It is being complied with and Patna Municipal Corporation (PMC) is keeping a vigil on preventing fire which may be caused in landfill sites. Generally, fire catches in landfill sites in summer due to heat, however, the PMC is taking steps to ensure that fire does not catch in the landfill site.
2.	Stringently enforce all pollution control regulations in brick-kilns and industries.	Being complied with. (i) In State of Bihar brick-kilns only which has converted into cleaner technology is permitted to operate and more than 4500 brick-kilns have converted into cleaner technology. The brick-kilns which will not convert into cleaner technology before 31.12.2023 will not be permitted to operate. The brick-

		kilns are monitored using Geo-AI technology supported by UNDP. (ii) With respect to other industries it is stated that the Bihar State Pollution Control Board, Patna, has issued Direction for Closure to industries which were using 'Coal' as fuel and have directed them to switch to CNG/PNG. BSPCB in exercise of its power and discharge of its duties has vide its Notification No. 05, dated 14.02.2022, imposed ban on use of 'Furness Oil' and 'Coal' by industrial establishments situated in Industrial Area where CNG/LNG/PNG is available. **Copy of Notification no. 23 dated 31.08.2023 and Notification No. 05, dated 14.02.2022 is annexed and marked as Annexure-B.**
3.	Do periodic mechanized sweeping on roads with heavy traffic and water sprinkling.	Being complied with. **13 mechanized sweeping** machines are in operation in city of Patna and water sprinkling is

		being done through **14 water sprinkling tankers**. Number of times of water sprinkling is being done three times a day for dust suppression.
4.	Strict vigilance and no tolerance for visible emission-stop plying of visibly polluting vehicles by impounding or heavy fine.	Being complied with. Diesel driven city buses has been prohibited. Further a total of Rs. 3,50,000/- has been fined on city buses and 5 buses has been impounded.
5.	Strict vigilance and enforcement of Pollution under control norms.	Being complied with. PuC certificates are regularly being checked by the transport department. Further number of PuC centers in State of Bihar has increased from 171 in 2019 to 1496 in 2023.
6.	Stringently enforce rules for dust control in construction activities and close non-compliant sites/construction sites.	Being complied with. Green cover at construction sites is being regularly checked. The BSPCB has issued direction under Section 5 of the Environment (Protection) Act, 1986, to all the departments government companies engaged in construction

		work to strictly follow the construction and demolition waste management rules, 2016, and to ensure dust mitigation measures at every construction site. Few cases of violation were also noticed by BSPCB and further action in accordance with law is being taken against the violators. **A copy of Direction dated 02.11.2023 is annexed and marked as Annexure-C.**
7.	Deploy traffic police for smooth traffic flow at identified vulnerable areas.	Being complied with. Steps are being taken to promote lane driving, like barricading. U turn has been prohibited at spots which lead to traffic jams.
8.	Strictly enforce ban on firecrackers.	Being complied with. BSPCB has issued direction under Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981, to the District Magistrates and has banned use of

		firecracker including green cracker in municipal areas of Patna, Gaya, Hajipur and Muzzafarpur and has permitted use of green crackers only in other areas of the State of Bihar. **A copy of Direction dated 19.10.2023 is annexed and marked as Annexure-D.**
9.	Information dissemination through social media, mobile apps to inform people about the pollution levels, contact details of control room, enable them to report polluting activities/sources to the concerned authorities, and actions be taken by government based on the level of pollution	Being complied with. Mass public awareness through Nukad Natak, Social Media, Print Media, Radi Jingles & Kisan Chaupal is being done. BSPCB has started online Public Grievance Redressal Portal.

Remedial Measures taken in Purnea

Apart from enforcement of GRAP, in Purnea, for dust suppression water sprinkling is being done on eight main roads of Purnea through Two water sprinkling vehicles; for mechanical sweeping tender is being floated for procurement of mechanical sweeping machine and at present manual sweeping of main roads is being done. Plantation has been done near the Law college pond, Polytechnic pond and other places and around 750 trees has been planted.

A copy of letter no. 3707, dated 07.11.2023 issued under the signature of Municipal Commissioner Purnea is annexed and marked as **Annexure-E.**

Remedial Measures taken in Rajgir

GRAP is being enforced in Rajgir and for dust suppression one sprinkler cum anti-smog machine (big size) and two small size water sprinklers are being used, for mechanical sweeping tender for procurement of mechanical sweeping machine is being floated and in the interim manual sweeping of main roads is being done through more than 250 safai karamchari.

7. That sources of air pollution (hotspots) are being monitored by the BSPCB and the same are being addressed through the concerned departments. In Patna, it has been observed that uncovered construction site, open storage of construction materials along the road side are factors which is adding to

the pollution. Recently, cases of stubble burning at collectorate ghat in Patna were reported and BSPCB inspected the area and interacted with the farmers and educated them about the ill effects of stubble burning.

8. That apart from taking immediate remedial measure for addressing the present situation, the State of Bihar has also taken several steps for prevention and control of air pollution in State of Bihar. A 'Three Tier Committee' have been constituted vide notification no. 1319(E), dated 19.09.2019, issued by Department of Environment, Forest and Climate Change, Government of Bihar, to monitor the progress of city as well of State Action plan. Steering Committee Under the Chairmanship of Chief Secretary; Air Quality Monitoring Committee (AQMC) **u**nder the Chairmanship of Principal Secretary/ Secretary, DoEF&CC & District Level Implementation Committee (DLIC) under the Chairmanship of concerned District magistrate. Also, a special committee for Million plus city called "State Level Monitoring & Implementation Committee (SLMIC) has been constituted vide Ref. no. 3736, dated- 28.12.2021 issued by the Urban Development and Housing Department.

   The above committees monitor the implementation and progress of the plans & policy time to time on all the aspects including fund utilization, dust control, crop residue burning & other measure adopted to curb pollution levels in the state.

A copy of notification dated 19.09.2019 and 28.12.2021 is annexed and marked as **Annexure-F.**

9. That City Specific Clean Air Action Plan for Patna, Gaya and Muzaffarpur have been prepared and implemented through the district level implementation committee since year FY 2019-20 and in compliance with orders of the Hon'ble Tribunal 35 no. Continuous Ambient Air Quality Monitoring Stations (CAAQMS) have been established in 23 districts of Bihar.

STEPS TAKEN TO CONTROL POLLUTION CAUSED BY STUBBLE BURNING:

10. That a meeting under the Chairmanship of Chief Secretary, Bihar, was convened on 27.10.2023 to discuss and frame road map to prevent stubble burning and for proper residue crop management. In the said meeting inter-alia it was decided that areas mass awareness be carried out in areas where stubble burning was reported in previous years; the list of farmers who have been exempted from DBT registration for burning stubble burning be forwarded to Block Development Officer; the farmers involved in stubble burning are exempted from DBT benefits and other grants provided by the State Government; mass awareness be carried out by involving local people's representative to prevent stubble burning.

A copy of the minutes of meeting dated 27.10.2023 is annexed and marked as Annexure-G.

11. That the Agriculture Department, Government of Bihar, has also taken various steps toward prevention of stubble burning and residue crop management. The Agriculture Department has through satellite imaging marked the fire spots in all the districts and is taking further steps to prevent stubble burning on the said fire spots. Training has been imparted to 769 youths engaged in farming about mechanization of farming. Waste decomposer has been distributed through 25 farm science centre for 3000 acre agriculture land.

STEPS TAKEN TO CONTROL VEHICULAR POLLUTION:

12. That State Government has restricted plying of 15 years old diesel driven commercial vehicles in the jurisdiction of Patna Municipal Corporation and its vicinity area (including Danapur Municipal Council, Kagaul Municipal Council and Phulwari Sharif Municipal Council) vide notification no. 8145 dated 06.11.2019. The policy has been extended to other NACs i.e Muzaffarpur and Gaya.

13. That the State Government has promoted CNG fuel stations in State of Bihar and more than 100 CNG fuel stations are operational in State of

Bihar. A tabular chart indicating rise in number of CNG stations in Patna, Gaya and Muzaffarpur.

District	Company Name	Active Stations till June 2022	Active Stations till June 2022	Active Stations till June 2022
Patna	GAIL	19	22	26
Gaya	IOAGPL (IOCL & Adani group)	5	6	7
Muzaffarpur	IOCL	4	7	9

Further, currently 70 CNG buses are being operated by Bihar State Road Transport Corporation (BSRTC) in Patna and BSRTC is also operating 25 electric buses in State of Bihar. Further, use of CNG vehicles and electric vehicles has increased in State of Bihar and a table indicating rise in such vehicle is produced below: -

Type of vehicle	**2018**	**2019**	**2020**	**2021**	**2022**	**2023 Till Oct**
CNG Vehicles	276	3614	3717	10414	22570	27445
Electric Vehicles	8469	12381	12447	23082	50989	71214

14. That from the facts stated above it is evident that the State Government has taken several steps for prevention and control of air pollution and is regularly monitoring the compliance and enforcement of the steps so taken through various committees constituted at all levels.

15. That I have read the contents of the report and have understood the same and nothing material has been concealed there from and the annexure are true copies of their respective originals.

DEPONENT

15. That I have read the contents of the report and have understood the same and nothing material has been concealed there from and the annexure are true copies of their respective originals.

Dhirendra Paswan
9.11.23

DEPONENT

Annexure-A

बिहार सरकार

पर्यावरण, वन एवं जलवायु परिवर्त्तन विभाग

बिहार में वायु प्रदूषण के निवारण एवं नियंत्रण हेतु क्रमिक प्रतिक्रिया कार्य-योजना

(Graded Response Action Plan for Prevention & Control of Air Pollution in Bihar)

वायुमंडल में किसी अवांछनीय पदार्थ की उपस्थिति से वायु गुणवत्ता प्रभावित होती है तथा उसका कुप्रभाव जीव-जन्तुओं सहित पर्यावरण पर पड़ता है। वायु की कोई भौगोलिक सीमा नहीं होती है। तथापि वायु प्रदूषण की स्थिति स्थान विशेष की प्राकृतिक/भौगोलिक दशा एवं मौसम पर भी निर्भर करती है। वायु प्रदूषण के मुख्य कारण स्थानीय मानवीय क्रियाकलापों यथा सड़क धूल-कण, वाहन उत्सर्जन, ठोस अपशिष्टों को खुले में जलाना, निर्माण क्रियाकलाप, घरेलू क्षेत्र में उपयोग किये जाने वाले जीवाश्म ईंधन, औद्योगिक उत्जर्सन एवं सीमापारीय स्रोत हैं। बिहार राज्य मुख्यत: मध्य गंगा के मैदानी क्षेत्र में है। इस कारण नदियों के किनारे/कछार के सूक्ष्म मिट्टी कण भी उड़कर परिवेशीय वायु को प्रभावित करती है।

वायु प्रदूषण की स्थिति को जन-सामान्य को समझाने के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड (पर्यावरण, वन एवं जलवायु मंत्रालय, भारत सरकार) द्वारा एक National Air Quality Index तैयार किया गया है। इसके अन्तर्गत वायु के गुणात्मक स्थिति को छह श्रेणियों यथा अच्छा (Good: 0-50), संतोषजनक (Satisfactory: 51-100), मध्यम (Moderate: 101-200), खराब (Poor: 201-300), बहुत खराब (Very Poor: 301-400) एवं गंभीर (Severe: >401) में वर्गीकृत किया गया है। वायु की गुणवत्ता अच्छा से गंभीर की तरफ स्थिति उत्पन्न होने पर मानव स्वास्थ्य पर इसके कुप्रभाव की स्थिति भी बढ़ती जाती है। अत: इन परिस्थितियों में वायु प्रदूषण के निवारण एवं नियंत्रण हेतु ''क्रमिक प्रतिक्रिया कार्य-योजना [Graded Response Action Plan (GRAP) for Prevention & Control of Air Pollution]'' तैयार कर इसका अनुपालन सुनिश्चित करने की आवश्यकता है। GRAP के अन्तर्गत वायु प्रदूषण की स्थिति गंभीर प्लस (Severe +), गंभीर, बहुत खराब एवं मध्यम से खराब होने पर शहर में ट्रकों का परिचालन बंद करना, निर्माण क्रियाकलाप बंद करना, निजी वाहनों का परिचालन ओड एवं इभेन पद्धति से, स्कूलों को बंद करना, ईंट-भट्ठा, हॉट-मिक्स प्लांट आदि को बंद करना, सर्वजानिक परिवहन व्यवस्था सुदृढ़ करना, सड़कों का मैकेनाईज्ड स्वीपिंग एवं जल-छिड़काव जैसे कदम उठाये जाते हैं। वायु प्रदूषण की स्थिति गंभीर एवं गंभीर प्लस की स्थिति होने पर राज्य को

''मजबूत आपातकालीन प्रतिक्रिया प्रणाली (Robust Emergency Response System)'' लागू करने की आवश्यकता है।

उक्त तथ्यों के आलोक में वायु प्रदूषण की स्थिति चिन्ताजनक [(गंभीर प्लस (Severe +), गंभीर, बहुत खराब एवं मध्यम से खराब)] होने पर वायु प्रदूषण के निवारण एवं नियंत्रण हेतु राष्ट्रीय राजधानी क्षेत्र (National Capital Region) के लिए बनायी गयी GRAP के अनुरूप राज्य के तीन Non-Attainment Cities (NACs) यथा पटना, गया एवं मुजफ्फरपुर के लिए ''क्रमिक प्रतिक्रिया कार्य-योजना (Graded Response Action Plan for Prevention & Control of Air Pollution)'' तैयार की गयी है, जिसका कार्यान्वयन सभी संबंधित विभागों/ हितधारकों के माध्यम से सुनिश्चित किया जाना है।

विदित हो कि राज्य में स्थापित अनवरत परिवेशीय वायु गुणवत्ता प्रबोधन केन्द्र के माध्यम से प्राप्त आँकड़ों से पता चलता है कि जाड़े के मौसम में वायु गुणवत्ता का स्तर खराब से गंभीर बनी रहती है। मुख्य सचिव, बिहार की अध्यक्षता में दिनांक-25.11.2022 को आयोजित बैठक में लिये गये निर्णयानुसार राज्य के सभी शहरों में पटना, गया एवं मुजफ्फरपुर के लिए बनायी गयी ''क्रमिक प्रतिक्रिया कार्य-योजना (Graded Response Action Plan for Prevention & Control of Air Pollution)'' के अनुरूप कार्यान्वयन करने का निदेश प्राप्त हुआ है।

इसके आलोक में सभी जिला पदाधिकारी, बिहार एवं संबंधित विभागों/हितधारकों को इसका कार्यान्वयन सुनिश्चित करने की आवश्यकता है। तदनुसार, बिहार राज्य में वायु प्रदूषण के निवारण एवं नियंत्रण हेतु परिवेशीय वाय गुणवत्ता के अनुरूप सभी शहरों में निम्नलिखित क्रमिक प्रतिक्रिया कार्य-योजना (Graded Response Action Plan for Prevention & Control of Air Pollution in Bihar) का कार्यान्वयन सुनिश्चित किया जाना है:-

परिवेशीय वायु की गुणात्मक स्थिति (Status of Ambient Air Quality)	**कार्रवाई क्र०सं० Serial Actions**	**की जाने वाली कार्रवाई (Action to be taken)**	**कार्यान्वयन करने वाले विभाग/एजेंसी (Implementing Department/Agency)**
वायु गुणवत्ता: मध्यम से खराब (Moderate to Poor) AQI Range:	1.	Stringently enforce/ stop garbage burning in landfills and other places and impose heavy fines on person responsible. लैंडफिल और अन्य स्थानों पर कूड़ा जलाने को सख्ती से रोकना	Concerned Urban Local Body (ULB). संबंधित स्थानीय नगर निकाय

101-300		और जिम्मेदार व्यक्ति पर भारी जुर्माना लगाना।	
	2.	Stringently enforce all pollution control regulations in brick kilns and industries. ईंट-भट्ठों और उद्योगों में सभी प्रदूषण नियंत्रण नियमों को सख्ती से लागू करना।	Bihar State Pollution Control Board. बिहार राज्य प्रदूषण नियंत्रण पर्षद्, पटना।
	3.	Do periodic mechanized sweeping on roads with heavy traffic and water sprinkling also on unpaved roads every two days. प्रत्येक दो दिनों के अन्तराल पर भारी यातायात वाले सड़कों का मैकेनाईज्ड स्वीपिंग एवं कच्ची सड़कों पर जल-छिड़काव।	Concerned Urban Local Body (ULB). संबंधित नगर निकाय।
			Traffic Police, to identify roads with heavy traffic and provide information to Urban Local Body. यातायात पुलिस द्वारा भारी वाहनों की आवागमन वाले सड़कों को चिन्हित कर संबंधित सूचना नगर निकाय को उपलब्ध कराना।
			Concerned ULB in its region to identify unpaved roads with heavy traffic for mechanized sweeping and water sprinkling. संबंधित स्थानीय नगर निकाय द्वारा अपने क्षेत्र में भारी वाहनों के आवागमन वाले कच्ची सड़कों को चिन्हित कर मैकेनाईज्ड स्वीपिंग एवं जल-छिड़काव करना।
	4.	Strict vigilance and no tolerance for visible emissions–stop plying of visibly polluting vehicles by	District Transport Officer and Traffic Police. जिला परिवहन पदाधिकारी

		impounding or heavy fine. कड़ी निगरानी और दृश्यमान उत्सर्जन के लिए कोई सहनशीलता नहीं का पालन करते हुए स्पष्ट रूप से प्रदूषण फैलाने वाले वाहनों को जप्त या भारी जुर्माना लगाकर परिचालन बंद करना।	एवं यातायात पुलिस।
	5.	Strict vigilance and enforcement of PUC norms. पी.यू.सी. की मानकों की कड़ी सतर्कता एवं प्रवर्त्तन।	
	6.	Stringently enforce rules for dust control in construction activities and close non-compliant sites/ construction activities. निर्माण गतिविधियों में धूल नियंत्रण हेतु नियमों का सख्ती से लागू करना एवं अनुपालन न करने वाले स्थालों/निर्माण क्रियाकपाल को बंद करना।	ULB, Building Construction Department, Govt. of Bihar and Road Construction Department, Govt. of Bihar. स्थानीय नगर निकाय, भवन निर्माण विभाग एवं पथ निर्माण विभाग, बिहार सरकार।
	7.	Deploy traffic police for smooth traffic flow at identified vulnerable areas. चिन्हित संवेदनशीन क्षेत्रों में सुचारू यातायात प्रवाह के लिए यातायात पुलिस तैनात करना।	Traffic Police. यातायात पुलिस।
	8.	Strictly enforce Supreme Court ban on firecrackers. पटाखों पर सुप्रीम कोट के प्रतिबंध को सख्ती से लागू करना।	Chief Controller of Explosives, Petroleum and Explosive Safety Organizations (PESO) and District Administration. मुख्य विस्फोस्ट नियंत्रक, पेट्रोलियम और विस्फोस्टक

			सुरक्षा संगठन (PESO) एवं जिला प्रशासन।
	9.	Information dissemination through Social media, mobile Apps to inform people about the pollution levels, contact details of control room, enable them to report polluting activities/sources to the concerned authorities, and actions be taken by government based on the level of pollution. प्रदूषण के स्तर के बारे में लोगों को सूचित करने के लिए सोशल मीडिया, मोबाईल ऐप के माध्यम से सूचना का प्रसार, नियंत्रण कक्ष के सम्पर्क विवरणी, उन्हें संबंधित अधिकारियों को प्रदूषण गतिविधियों/स्रोतों की रिपोर्ट करने में सक्षम बनाना और प्रदूषण के स्तर के आधार पर सरकार द्वारा की जाने वाली कार्रवाई।	Bihar State Pollution Control Board, Department of Environment, Forest and Climate Change, Govt. of Bihar and Information and Public Relations Department, Govt. of Bihar (IPRD). बिहार राज्य प्रदूषण नियंत्रण पर्षद् एवं पर्यावरण, वन एवं जलवायु परिवर्त्तन विभाग, बिहार सरकार एवं सूचना एवं जन-सम्पर्क विभाग, बिहार सरकार।
वायु गुणवत्ता: बहुत खराब (Very Poor) AQI Range: 301-400	10.	Stop entry of diesel driven truck traffic into City (except essential commodities). शहर में डीजज चालित ट्रक यातायात के प्रवेश को रोकना (आवश्यक वस्तुओं को छोड़कर)	ULB and Traffic Police. स्थानीय नगर निकाय एवं यातायात पुलिस।
	11.	Stop use of diesel generator sets. डीजल चालित जेनरेटर सेट का उपयोग बंद करना।	Bihar State Pollution Control Board, District Administration & ULB. बिहार राज्य प्रदूषण नियंत्रण पर्षद्, जिला प्रशासन एवं स्थानीय नगर निकाय।
	12.	Enhance parking fee by 3-4 times.	ULB. स्थानीय नगर निकाय।

		पार्किंग शुल्क 3–4 गुणा बढ़ाना।	
	13.	Increase public transport bus services by augmenting contract buses and increasing frequency of service. अनुबंध बसों एवं उसकी सेवा आवृति बढ़ाकर सार्वजनिक परिवहन बस सेवाओं में वृद्धि करना।	Transport Department, Gov. of Bihar/ District Transport Officer, District Administration. परिवहन विभाग, बिहार सरकार, जिला परिवहन पदाधिकारी एवं जिला प्रशासन।
	14.	Stop use of coal/fire wood in hotels and open eateries. होटलों और खुले भोजनालयों में कोयला/जलाऊ लकड़ी का उपयोग बंद करना।	Concerned ULB. संबंधित स्थानीय नगर निकाय।
	15.	Residential Welfare Associations and individual house owners, Security Staff to provide electric heaters during winter to avoid open burning by them. आवासीय कल्याण संघों और व्यक्तिगत मकान मालिकों, सुरक्षा कर्मचारियों को सर्दियों के दौरान उनके द्वारा खुले में अलाव जलाने से बचने के लिए बिजली के हीटर प्रदान करना।	Resident Welfare Associations, Apartment Committee, Security Organizations. आवासीय कल्याण संघ, अपार्टमेन्ट समिति एवं सुरक्षा संगठन।
	16.	Alert in newspapers/ TV/radio to advice people with respiratory and cardiac patients to avoid polluted areas and restrict outdoor movement. श्वसन और हृदय के रोगियों को प्रदूषित क्षेत्रों से बचने और बाहरी	Bihar State Pollution Control Board. बिहार राज्य प्रदूषण नियंत्रण पर्षद्।

		गतिविधियों को प्रतिबंधित करने की सलाह देने के लिए समाचार पत्रों/टी.वी./रेडियो के माध्यम से अलर्ट करना।	
वायु गुणवत्ता: गंभीर (Severe) AQI Range: 401-500 वायु गुणवत्ता: गंभीर प्लस या आपातकालीन यदि 48 घंटे या उससे अधिक बने रहने पर (Severe + or Emergency) AQI Range: >501 if, persist for 48 hours or more.	17.	Intensify public transport services. Introduce differential rates to encourage off-peak travel. सार्वजनिक परिवहन सेवाओं को तेज करना एवं ऑफ-पीक यात्रा को प्रोत्साहित करने के लिए अलग-अलग दरों को लागू करना।	Transport Commissioner, Transport Department, Gov. of Bihar, District Transport Officer and District Magistrate. परिवहन आयुक्त, परिवहन विभाग, बिहार सरकार, जिला परिवहन पदाधिकारी एवं जिला पदाधिकारी।
	18.	Close hot mix plants. हॉट-मिक्स प्लांट को बंद करना।	Bihar State Pollution Control Board. बिहार राज्य प्रदूषण नियंत्रण पर्षद्
	19.	Identify road stretches with high dust generation and increase frequency of mechanized cleaning of road and sprinkling of water on roads. उच्च धूल जनन वाले सड़क खंडों की पहचान कर सड़कों की मैकेनाईज्ड सफाई और सड़कों पर जल- छिड़काव की आवृत्ति बढ़ाना।	ULB, Road Construction Department, Govt. of Bihar and National Highway Authority of India. संबंधित स्थानीय नगर निकाय, पथ निर्माण विभाग एवं भारतीय राष्ट्रीय राजमार्ग प्राधिकरण।
	20.	Declaration of air pollution health emergency. वायु प्रदूषण स्वास्थ्य आपातकालीन की घोषणा।	Bihar State Disaster Management Authority. बिहार राज्य आपदा प्रबंधन प्राधिकरण।

		Stop construction activities. निर्माण क्रियाकलाप बंद करना।	ULB, Building Construction Department, Govt. of Bihar, Road Construction Department, Govt. of Bihar, Bihar Rajya Pul Nirman Nigam(BRPNN) and Bihar State Pollution Control Board. स्थानीय नगर निकाय, भवन निर्माण विभाग, पथ निर्माण विभाग, बिहार राज्य पुल निर्माण निगम लिमिटेड एवं बिहार राज्य प्रदूषण नियंत्रण पर्षद्।
	21.	Introduce odd and even scheme for private vehicles based on license plate numbers and minimize exemptions. लाईसेंस प्लेट नम्बरों के आधाार पर निजी वाहनों के लिए सम एवं विषम योजना लागू करना एवं छूट को कम करना।	Transport Commissioner, Transport Department, Gov. of Bihar, District Transport Officer, and District Magistrate. परिवहन आयुक्त, परिवहन विभाग, बिहार सरकार, जिला परिवहन पदाधिकारी एवं जिला पदाधिकारी।
	22.	Task Force to take decision on any additional steps including shutting of schools. टास्क फोर्स द्वारा स्कूलों को बंद करने सहित किसी भी अतिरिक्त कदम पर निर्णय लेना।	District Magistrate/ District Level Implementation Committee constituted under National Clean Air Programme. जिला पदाधिकारी/ राष्ट्रीय स्वच्छ वायु कार्यक्रम के तहत गठित जिला स्तरीय कार्यान्वयन समिति

Annexure-B

बिहार राज्य प्रदूषण नियंत्रण पर्षद्

अधिसूचना संख्याः–05 पटना, दिनांकः–14.2.22

अधिसूचना

माननीय सर्वोच्च न्यायालय द्वारा पारित आदेश एवं संबंधित हितधारको के साथ आयोजित बैठक के आलोक में पर्यावरण, वन एवं जलवायु परिवर्त्तन विभाग, बिहार सरकार के ज्ञापांक–890 (ई.), दिनांक–29.06.2020 द्वारा राज्य में पेट–कोक एवं फर्नेस ऑयल के उपयोग हेतु संकल्पित ''राज्य की ईंधन नीति'' के अनुसार किसी भी बॉयलर अथवा फर्नेस अथवा किसी प्रकार के मौजूदा परिचालित उद्योगों (Existing Operational Industries) के उष्मन तंत्र (Heating System) में फर्नेस ऑयल का उपयोग अधिसूचित उत्सर्जन मानकों का अनुपालन करते हुए स्वच्छ ईंधन के रूप में LNG/PNG की आपूर्ति नेटवर्क विकसित होने तक किया जा सकेगा।

इसके साथ–साथ राज्य के पटना, मुजफ्फरपुर एवं गया जैसे वायु गुणवत्ता के मानकों को पूरा नहीं करने वाले शहरों (Non-attainment cities) तथा हाजीपुर औद्योगिक क्षेत्र जैसे अतिप्रदूषित क्षेत्र में नए/अथवा प्रस्तावित उद्योगों द्वारा फर्नेस ऑयल का उपयोग ईंधन के रूप में नहीं किया जायेगा।

राज्य में CNG/LNG/PNG की आपूर्त्ति हेतु तेल कम्पनी यथा गैस ऑथोरिटी ऑफ इंडिया लिमिटेड एवं इंडियन ऑयल कॉरपोरेशन लिमिटेड द्वारा स्थापित की जा रही है। अपर मुख्य सचिव, उद्योग विभाग, बिहार सरकार द्वारा समय–समय पर आयोजित समीक्षात्मक बैठक के माध्यम से प्राप्त सूचना के अनुसार औद्योगिक क्षेत्र पाटलीपुत्रा, पटना; औद्योगिक क्षेत्र, बरौनी, बेगूसराय; औद्योगिक क्षेत्र, भोजपुर एवं अन्य में CNG/LNG/PNG की आपूर्त्ति की व्यवस्था बनायी जा चुकी है तथा अन्य क्षेत्रों के लिए भी आपूर्त्ति नेटवर्क व्यवस्था विकसित की जा रही है।

उक्त के आलोक में बिहार राज्य प्रदूषण नियंत्रण पर्षद् एतद् द्वारा वैसे औद्योगिक क्षेत्र सहित अन्य क्षेत्रों जहाँ पर तेल कम्पनी द्वारा CNG/LNG/PNG की आपूर्त्ति हेतु नेटवर्क विकसित किया जा चुका है, में संचालित/स्थापित औद्योगिक इकाई में फर्नेस ऑयल का उपयोग औद्योगिक ईंधन के रूप में प्रतिबंधित करते हुए सिर्फ CNG/LNG/PNG स्वच्छ ईंधन का उपयोग करने की अनुमति प्रदान की जाती है।

औद्योगिक क्षेत्रों में स्थापित औद्योगिक इकाईयाँ जो बॉयलर अथवा फर्नेस अथवा उष्मन तंत्र (Heating System) में कोयला का उपयोग ईंधन के रूप में करती है तथा वहाँ CNG/LNG/PNG की आपूर्त्ति व्यवस्था की जा चुकी है, भी इसका उपयोग सुनिश्चित करेंगे।

यदि किसी औद्योगिक इकाई को इस संदर्भ में किसी प्रकार की छूट अपेक्षित हो तो पर्षद् उनके संबधित अनुरोध पर अलग से विचार कर सकेगी।

इस अधिसूचना के निर्गत होने के 06 महीने के अंदर संबंधित औद्योगिक इकाई CNG/LNG/PNG का उपयोग सुनिश्चित करेगें। इसका अनुपालन सुनिश्चित नहीं करने वाले औद्योगिक इकाईयों के विरूद्ध सुसंगत प्रावधानों के तहत् वैधानिक कार्रवाई की जायेगी।

ह0/–
(एस. चन्द्रशेखर)
सदस्य–सचिव.

ज्ञापांकः– 317 पटना, दिनांकः– 14.2.22

प्रतिलिपिः अपर मुख्य सचिव, उद्योग विभाग, बिहार सरकार, पटना/प्रधान सचिव, पर्यावरण, वन एवं जलवायु परिवर्त्तन विभाग, बिहार सरकार, पटना/अध्यक्ष, बिहार इंडस्ट्रीज एसोसिएशन, सिन्हा लाईब्रेरी रोड, पटना/सदस्य–सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली/पर्षद् विश्लेषक/वैज्ञानिक सलाहकार/सभी क्षेत्रीय पदाधिकारी, बिहार राज्य प्रदूषण नियंत्रण पर्षद् को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

14/2/22
(एस. चन्द्रशेखर)
सदस्य–सचिव.

बिहार राज्य प्रदूषण नियंत्रण पर्षद्

परिवेश भवन, एन.एस.बी–2, पाटलीपुत्रा औद्योगिक क्षेत्र, पाटलीपुत्रा, पटना–800 010

अधिसूचना

अधिसूचना संख्याः 23 पटना, दिनांकः 31-08-23

दिनांकः 22.02.2022 से पूर्व राज्य की परिसीमा में स्थापित ईंट भट्ठा के स्थापनार्थ सहमति हेतु पर्षद् की निर्गत अधिसूचना संख्याः 23, दिनांकः 30.08.2023 को एतद् द्वारा अवक्रमित करते हुए संशोधित दिशा–निदेश निम्न प्रकार निर्गत किया जाता है।

दिनांक 16.08.2023 को ईंट निर्माताओं के साथ सम्पन्न बैठक में लिये गये निर्णय तथा पर्यावरणीय प्रदूषण निवारण एवं नियंत्रण से संबंधित प्रावधानों के अनुपालन हेतु भारत का राजपत्र संख्या G.S.R. 143(E), दिनांक 22.02.2022 के प्रकाशन से पूर्व बिहार राज्य की परिसीमा में स्थापित ईंट भट्ठा इकाईयों को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा–25/26 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत स्थापनार्थ सहमति से संबंधित दिशा–निदेश निम्नवत होगा। यह दिशा–निदेश केवल वैसे ईंट भट्ठों के लिए लागू होंगे, जो दिनांक 22.02.2022 से पूर्व स्थापित हैंः–

1. वैसे ईंट भट्ठे, जो भारत सरकार की अधिसूचना संख्या G.S.R. 143(E), दिनांक 22.02.2022 के प्रकाशन के पूर्व से बिहार राज्य की परिसीमा में स्थापित हैं एवं स्वच्छतर तकनीक (यथाः जिग–जैग तकनीक अथवा वर्टिकल सॉफ्ट तकनीक) में परिवर्तित हैं, परन्तु उनके पास राज्य पर्षद् की वैध सहमति नहीं है, उन्हें दिनांक 31.12.2023 तक पर्यावरणीय क्षति–पूर्ति राशि की दोगुनी राशि यथा रू0 3,00,000/– (तीन लाख रूपये) मात्र के साथ OCMMS के माध्यम से स्थापनार्थ सहमति हेतु सशुल्क आवेदन राज्य पर्षद् को समर्पित करने की स्वीकृति प्रदान की जाती है;
2. ईंट भट्ठा के वर्तमान स्थल को पर्षद् की अधिसूचना संख्याः 16, दिनांकः 14.06.2021 द्वारा निर्गत दूरी संबधित माप–दण्ड को पूरा करना अनिवार्य होगा;
3. निम्नांकित मे से कोई अभिलेख को साक्ष्य के रूप में आवेदन के साथ समर्पित करना होगा, जो प्रमाणित करता हो कि ईंट भट्ठा दिनांक 22.02.2022 के पूर्व स्थापित हो चुका है। ये अभिलेख निम्नलिखित हैंः–
   (क) खनन रॉयल्टी रसीद, (ख) पर्यावरणीय स्वीकृति की प्रति,
   (ग) ईंट भट्ठे के नाम बिजली–विपत्र (घ) जी.एस.टी. की प्रति;
4. उपर वर्णित चार अभिलेखों के अतिरिक्त सरकार अथवा किसी अन्य वैध सरकारी प्राधिकार द्वारा निर्गत कोई दस्तावेज अथवा पत्र आवेदक द्वारा साक्ष्य के रूप में समर्पित किया जा सकता है, जो ईंट भट्ठे की स्थापना को दिनांक 22.02.2022 से पूर्व होने को सत्यापित करता है। परन्तु ऐसे मामलों में अभिलेख की योग्यता के आधार पर जाँचोपरान्त संतुष्ट होने के पश्चात राज्य पर्षद् द्वारा अन्तिम निर्णय लिया जायेगा;
5. ऐसे ईंट भट्ठा के स्वामी जिन्होंने पर्षद् की अधिसूचना संख्याः 25, दिनांकः 20.10.2022 के तहत् दिनांक 31.01.2023 अथवा इससे पूर्व उपर वर्णित दिशा–निदेशों का अनुपालन करते हुए पर्यावरणीय क्षतिपूर्ति राशि (यथा–रूपये तीन लाख) मात्र के साथ स्थापनार्थ सहमति हेतु आवेदन राज्य पर्षद् को समर्पित किया था। परन्तु किन्हीं कारणों से उनके आवेदन को अस्वीकृत कर दिया गया है। ऐसी स्थिति में आवेदक द्वारा लिखित आवेदन राज्य पर्षद् में समर्पित कर प्रासंगिक आवेदन पर पुनर्विचार हेतु अनुरोध कर सकते हैं। उक्त स्थिति में उनके द्वारा समर्पित पर्यावरणीय क्षतिपूर्ति राशि को मान्य समझा जायेगा। परन्तु आवेदक को लिखित आवेदन की पावती के साथ स्थापनार्थ सहमति हेतु पुनः सशुल्क आवेदन समर्पित करना अनिवार्य होगा;
6. यह दिशा–निदेश अन्तिम रूप से दिनांक 31.12.2023 तक मान्य है। ऐसे ईंट भट्ठे जो 31.12.2023 तक स्वच्छतर तकनीक में परिवर्तित नहीं होंगे एवं जिन्हें बिहार राज्य प्रदूषण नियंत्रण पर्षद् से जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा–25/26 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–21 के तहत् वैध सहमति प्राप्त नहीं होगा, वैसे ईंट भट्ठे को उक्त तिथि के पश्चात स्वतः अवैध माना जायेगा तथा उन्हें ध्वस्त करने की कार्रवाई आरम्भ की जायेगी;

(पृष्ठ 2 का 1)

7. सर्दियों के मौसम में परिवेशीय वायु की गुणवत्ता में ह्रास की स्थिति को देखते हुए संबंधित शहर के निकटवर्ती क्षेत्रों में स्थापित एवं संचालित ईंट भट्ठे को परिस्थिति के अनुरूप तत्काल प्रभाव से बंद करने का वैधानिक निदेश राज्य पर्षद् द्वारा जारी किया जायेगा। उक्त निदेश का परिवेशीय वायु की गुणवत्ता के निवारण एवं नियंत्रण तथा जनहित में संबंधित क्षेत्र के ईंट भट्ठे के स्वामी को अनुपालन सुनिश्चित करना होगा;
8. बिहार राज्य ईंट निर्माता संघ का सहयोग लेते हुए उनके द्वारा नामित पदाधिकारियों को यू.एन.डी.पी. द्वारा विकसित ऐप–GeoAI Platform उपलब्ध कराया जायेगा ताकि ईंट भट्ठा के स्थल से जिलावार आंकड़ों का संकलन ऐप पर उपलब्ध हो सके। इस हेतु नामित पदाधिकारियों को प्रशिक्षित कराने हेतु प्रशिक्षण–कार्यक्रम का आयोजन कराया जायेगा।

ह0/–
(एस. चन्द्रशेखर)
सदस्य सचिव

ज्ञापांकः पटना, दिनांकः
प्रतिलिपिः सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, बिहार सरकार, पटना को सादर सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित। अनुरोध है कि राज्य के सभी जिला पदाधिकारियों को अपने स्तर से इस संबंध में आवश्यक निदेश देने का कष्ट करना चाहेंगी।

ह0/–
(एस. चन्द्रशेखर)
सदस्य सचिव

ज्ञापांकः पटना, दिनांकः
प्रतिलिपिः अध्यक्ष, बिहार ईंट निर्माता संघ, आनन्द बिहार कॉलोनी, सरयुग टावर के निकट, भूतनाथ रोड, कंकड़बाग, पटना– 800026 (ई–मेलःbihar.ensangh@gmail.com) को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

ह0/–
(एस. चन्द्रशेखर)
सदस्य सचिव

ज्ञापांकः 2136 पटना, दिनांकः 31-08-23
प्रतिलिपिः पर्षद् विश्लेषक/सभी क्षेत्रीय पदाधिकारी/सभी पर्यावरण अभियन्ता/सभी सहायक पर्यावरण अभियन्ता/सभी वैज्ञानिक/मिडिया कन्सल्टेन्ट/रंजू कुमारी, सदस्य सचिव कोषांग/श्री नीरज कुमार सिन्हा, सहायक प्रोग्रामर को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

श्री नीरज कुमार सिन्हा, सहायक प्रोग्रामर, आई.टी. कोषांग को निदेश दिया जाता है कि प्रासंगिक अधिसूचना को राज्य पर्षद् के वेबसाइट पर जनसामान्य के अवलोकनार्थ अपलोड करें।

श्री वीरेन्द्र कुमार, मिडिया कन्सल्टेन्ट को निदेश दिया जाता है कि प्रासंगिक अधिसूचना को निदेशानुसार दैनिक समाचार पत्रों में प्रकाशित करावें।

31/8/23
(एस. चन्द्रशेखर)
सदस्य सचिव

Annexure-C

BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, N.S.B.-2, Patliputra Industrial Area,
Patliputra, Patna – 800010

Ref. No. 2617

Patna, dated: 02/11/23

From:

Dr. D.K. Shukla,

Chairman.

To

1. The Additional Chief Secretary,
   Road Construction Department,
   Govt. of Bihar.
2. The Director General-cum-Chairman-cum-Managing Director,
   Bihar Police Building Construction Corporation, Govt. of Bihar.
3. The Principal Secretary,
   Urban Development & Housing Department/
   Panchayati Raj Department, Govt. of Bihar,
4. The Secretary,
   Rural Development Department/
   Rural Works Departments/
   Building Construction Department, Govt. of Bihar,
5. The Managing Director,
   Bihar Urban Infrastructure Development Corporation Limited (BUIDCO)/
   Bihar Medical Services and Infrastructure Corporation Limited (BMSICL)/
   Infrastructure Development Authority/
   Bihar State Building Construction Corporation Limited (BSBCCL)/
   Bihar State Housing Board/
   Bihar State Educational Infrastructure Development Corporation/
   Bihar Industrial Area Development Authority,
   Bihar Rajya Pul Nirman Nigam Ltd.,
   Bihar State Road Department Corporation,
   Govt. of Bihar.
6. The General Manager,
   National Building Construction Corporation Ltd.,
   404, 4th floor, Maurya Tower, Maurya Lok Complex,
   New Dak Bunglow Road,
   Patna, Bihar-800001

Direction under Section 5 of the Environment (Protection) Act, 1986.

1. **WHEREAS,** the Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified "The Construction and Demolition Waste Management Rules, 2016" vide GSR 317 (E); dated 29th March, 2016 (henceforth known as the said rules);
2. **WHEREAS,** in exercise of the powers conferred by sections 6 and 25 of "The Environment (Protection) Act, 1986" (29 of 1986), the Central Government has notified "The Environment (Protection) Amendment Rules, 2018 vide G.S.R. 94 (E); dated 25th January, 2018; whereunder by amendment following Rules are added:
    a. "106-Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental clearance"
    b. "107-Mandatory Implementation of Dust Mitigation Measures for all Construction and Demolition Activities"
3. **WHEREAS,** in compliance with Rule 10 sub rule 1(a) of the said rules, CPCB has developed and published in March, 2017, "Guidelines on Environmental Management of Construction & Demolition (C&D) Waste" to promote an integrated approach, whereby environmental management of construction and demolition waste towards reduction of environmental impacts are emphasized;
4. **WHEREAS,** further in continuation of the said rules, CPCB has developed and published in November, 2019, "Guidelines on dust mitigation measures in handling construction material and C&D Waste" to address dust arising during handling of construction material and C&D Wastes on-site and off-site. **The said Guidelines enumerate several steps to address the environmental concern during handling (loading/unloading) of construction material and C&D waste (Ref. Guidelines, enclosed);**
5. **WHEREAS,** the said Rules, Guidelines on Dust Mitigation Measures are available at the website of CPCB at the weblink www.cpcb.nic.in/technical-guidelines-5/;
6. **WHEREAS,** For effective management of dust, a document titled as 'Dust Management in Urban Regions: Road Map', was prepared by CSIR-NEERI. **The said document suggests that Dust Suppressant (hygroscopic liquid compound) helps to reduce 50%-60% pollutants for 5-6 hours, as compared to water, which reduces pollutants 25%-30%, while holding moisture for about 15 minutes. Spraying dust suppressant showed more efficiency in reducing particulate matter emission as compared to water spraying (Ref. document, enclosed);**
7. **WHEREAS,** in the matter of WP (C) No. 681 of 2020 titled as "Rajeev Suri Vs. Union of India & Others, and W.P. (C) 845 of 2020, titled as "Meena Gupta Vs. Union of India & Others, Hon'ble Supreme Court vide their Order dated 05.01.2021, issued following directions:-

    "We also call upon the respondent MoEF to consider issuing similar general

directions regarding installation of adequate capacity of smog tower(s) as integral part in all future major development projects whilst granting development permissions, particularly in cities with bad track record of air quality be it relating to Government buildings, townships or other private projects of similar scale and magnitude, including to use smog guns during the construction activity of the Project is in progress";

8. **WHEREAS,** service providers and their contractors are required to provide certain duties under rule 5 of the Construction & Demolition Waste Management Rules, 2016.
9. **WHEREAS,** it may be worth mentioned here that such activities without adopting the adequate pollution control measures, attract penal provisions under section 15 of the Environment (Protection) Act, 1986;
10. **WHEREAS,** it may be worth mention here that this Board wrote to you (except Bihar State Road Department Corporation) before also vide Board's letter no. 2300 dated 10th October, 2022 in this regard; and

I, therefore, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986, direct as hereunder:

I. **To ensure that construction and demolition activities are equipped with adequate dust mitigation measures like water sprinkling, green cover, covered transport etc. ;**

II. **To ensure that large construction and demolition activities, having area more than 20,000 square metres, are equipped with adequate dust mitigation measures, including installation of anti-smog guns (Anti Smog Gun is a device spewing fine nebulised water droplets through high pressure propellers in air making a canopy effect and helping particles get increased mass and settled by inertia);**

III. **To ensure that a robust system of surveillance for compliance of above directions, is put in place; and**

IV. **To ensure submission of compliance report within 4 weeks.**

Encl: As above.

2.11.23

(D.K. Shukla)
Chairman.

EPABX &0612-2261250/2262265, Fax &0612-2261050
E-mail–msbspcb-bih@gov.in, Website &http://bspcb.bihar.gov.in

Annexure-D

By E-mail only.

BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan

Phone-0612-2261250/2262265, Fax-0612-2261050

E-mail: msbspcb-bih@gov.in, Website http://bspcb.bihar.gov.in

Ref. No.:- 2539 Patna, dated:- 19/10/23

From

Dr. D.K. Shukla,
Chairman.

To

All the District Magistrates-Cum-Chairman, District Environmental Committee, Bihar.

DIRECTION UNDER SECTION 31A OF THE (AIR PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

1. **WHEREAS**, Diwali is the festival of lights with its variations celebrated in India and also in other countries. It symbolizes the spiritual "victory of light over darkness, good over evil, and knowledge over ignorance. The festival gets its name from the row (avali) of clay lamps (deepa). Nonetheless, with passage of time bursting/use of firecracker has also become an essential part of Diwali festivals.

2. **WHEREAS,** bursting firecrackers lead to a lot of air & noise pollution and on burning, firecrackers release toxic air pollutants like carbon dioxide, nitrogen oxide, sulphur oxide, and black carbon and particulates (dust) leading to production of light to dense clouds of

smoke. This affects eyes, throat, lungs, heart and skin depending on the exposure.

3. **WHEREAS, Writ Petition (Civil) No. 728 of 2015 (Arjun Gopal and others vs Union of India and others) was filed** before the Hon'ble Supreme Court of India wherein, inter-alia, prayer was made for banning the use, in any form, of firecrackers, sparkles and minor explosives, in any form, during festivals or otherwise.

4. **WHEREAS,** the said Writ Petition was disposed of vide order dated 23.10.2018 (copy enclosed) wherein the Hon'ble Supreme Court of India was pleased to direct that the crackers with reduced emission (improved crackers) and green crackers only would be permitted to be manufactured and sold and production and sale of crackers other than green cracker have been banned. Further, it was directed that permissible time for fireworks would strictly be from 8:00 p.m. till 10:00 p.m. only.

5. **WHEREAS,** 'Green Cracker' has been defined by the Hon'ble Supreme Court of India to mean firecrackers which do not contain harmful chemicals and thereby not causing air pollution. Further, the Hon'ble Supreme Court observed that Aluminum and Barium is used in firecrackers. Aluminum may cause dermatitis and having bioaccumulation potential in case of long

exposure and Barium salts emit poisonous gas causing respiratory problem in short-term exposure too and may have other health complications in long-term exposure. The CSIR-National Environmental Engineering Research Institute (CSRI-NEERI) defined 'Green Crackers' as fireworks/firecracker made with a reduced shell size, without ash and/or with additives such as dust suppressants to reduce emission with specific reference to particulate matter.

6. **WHEREAS,** in India there are three types of green cracker, i.e. SWAS (Safe Water Releaser), STAR (Safe Thermite Cracker) and SAFAL (Safe Minimal Aluminium). In order to identify green cracker CSIR NEERI logo may be seen on the fireworks/firecracker packing. Also, additional details in respect to green cracker may be found at greencracker.csir@neeri.res.in.

7. **WHEREAS,** the Hon'ble National Green Tribunal, New Delhi, vide its order dated 09.11.2020 (copy enclosed) passed in O.A. No. 249 of 2020, has directed that there will be total ban against sale or use of all kinds of fire crackers all cities/towns in the country where the average of ambient air quality during November (as per available data of last year) fall under 'poor' and above category. And in cities/towns where air quality is 'moderate' or below, only green crackers be sold and the timings for use and bursting of crackers be restricted to two hours (8:00 p.m. to 10:00 p.m.).

8. **WHEREAS,** the ambient air quality of Patna municipal area, Muzzafarpur municipal area, Gaya municipal area & Hajipur municipal area is under 'poor' and above category, and as such in compliance with the directions passed by the Hon'ble NGT, New Delhi, total ban on sale or use of all kinds of firecrackers including green crackers is to be enforced within the municipal area of Patna, Muzzafarpur, Gaya and Hajipur.

I, therefore, taking into consideration all material facts, environmental concerns, public health, in exercise of the powers under Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981, **direct you to:-**

I. **Enforce complete ban on sale or use of all kinds of firecrackers including green crackers in municipal area of Patna, Muzzafarpur, Gaya and Hajipur;**

II. **Ensure that only green crackers be sold and used in the districts except the Patna, Muzzafarpur, Gaya and Hajipur municipal area;**

III. **The timing for bursting crackers be ensured from 8:00 p.m. to 10:00 p.m;**

IV. **implement the order dated 23.10.2018 passed by the Hon'ble Supreme Court of India and order dated 09.11.2020 passed by the Hon'ble NGT, New Delhi, in O.A. No. 249 of 2020.**

V. **file a compliance report/Action taken report of the aforesaid direction before the undersigned.**

Encl: As above.

19.10.23

(D.K. Shukla)
Chairman

आरिफ अहसन, (भा0प्र0से0)
नगर आयुक्त,
नगर निगम, पूर्णिया (बिहार)

Arif Ahsan (I.A.S.)
Municipal Commissioner,
Municipal Corporation, Purnea (Bihar)

Tel. No. 06454-242902 Mobile No. 8521450586 Email ID: nagarnigampurnea@gmail.com

पत्रांक ....3707..../

सेवा में,

एस0 चन्द्रशेखर, भा0प्र0से0,
सदस्य-सचिव,
बिहार राज्य प्रदूषण नियंत्रण पर्षद्,
बिहार, पटना।

पूर्णिया, दिनांक :- 07..... नवम्बर, 2023

विषय :- **O.A.No. 687/2023 "Air Quality Index in Various Cities" में प्रतिवेदन का प्रेषण।**

महाशय,

उपर्युक्त विषय के संबंध में सूचित करना है कि O.A.No. 687/2023 "Air Quality Index in Various Cities" का अद्यतन प्रतिवेदन निम्नवत है :-

क्र0	अनुपालन के बिन्दु	अनुपालन प्रतिवेदन
1	Water Sprinkling	सड़को में धुल को नियंत्रित करने हेतु दो वाहनो के द्वारा शहर के कुल 08 प्रमुख सड़को पर पानी का छिड़काव कराया जा रहा है।
2	Street Sweeping	मकेनिकल सड़क स्वीपिंग मशीन क्रय की निविदा की जा रही है।
3	Plantation	लॉ कॉलेज का तालाब, पॉल्टेक्निक तालाब, पक्की तालाब सौरा नदी के तट पर तथा कार्यालय एवं अन्य प्रशासनिक भवनो के रिक्त भूमि पर वृक्षारोपन का अभियान चलाया गया है। इस अभियान अन्तर्गत 750 वृक्ष लगाये गये है।

विश्वासभाजन

07.11.23

नगर आयुक्त,
नगर निगम, पूर्णिया।

Annexure-F

Government of Bihar
Department of Environment, Forest & Climate Change

NOTIFICATION

Notification No.- Parya/Van-53/2018/ EF&CC Patna, dated-

In compliance with the Ministry of Environment, Forest & Climate Change, Govt. of India D.O. letter (no. Q-16017/12/2019-CPA, dated-24.04.2019) addressed to the Chief Secretary, Bihar, the State Government hereby constitutes Steering Committee, Monitoring Committee & Implementation Committee for guidance, monitoring, coordinating and implementing the City Specific Action Plans formulated under National Clean Air Program (NCAP) for prevention & control of air pollution in Non-attainment and other cities in Bihar.

1. **Steering Committee headed by Chief Secretary of the State**: State Level Advisory Committee constituted vide Department of Environment, Forest & Climate Change, Govt. of Bihar vide notification no. 689 (E), dated-12.06.2019 under the chairmanship of the Chief Secretary, Bihar for implementation of environmental laws and monitoring of the program related with pollution control and environmental conservation shall act as Steering Committee for overall guidance and monitoring of the implementation of action plan under National Clean Air Program (NCAP) for prevention & control of air pollution.
   The committee shall review the implementation on quarterly basis.
2. **Monitoring Committee**: In compliance with the order of the Hon'ble NGT in O.A. No. 681 of 2018 in the matter of News Item Published in 'The Times of India' Authored by Shri Vishwa Mohan Titled "NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August, 2015" action plan has to be prepared by Air Quality Monitoring Committee (AQMC) under overall supervision and co-ordination of the Principal Secretary, Department of Environment, Forest & Climate Change, Govt. of Bihar. Accordingly, Air Quality Monitoring Committee (AQMC) is constituted as hereunder:-

1.	Principal Secretary, Department of Environment, Forest & Climate Change, Govt. of Bihar	Chairman
2.	Principal Secretary, Transport Department, Govt. of Bihar or nominated officer not below the rank of Director	Member
3.	Principal Secretary, Industry Department, Govt. of Bihar or nominated officer not below the rank of Director	Member

4.	Principal Secretary, Urban Development & Housing Department, Govt. of Bihar or nominated officer not below the rank of Director	Member
5.	Principal Secretary, Agriculture Department, Govt. of Bihar or nominated officer not below the rank of Director	Member
6.	Member Secretary, Bihar State Pollution Control Board, Patna	Convener

Air Quality Monitoring Committee (AQMC) shall prepare City Specific Action Plan for prevention & control of air pollution & monitor the program closely and meet on a monthly basis.

3. **Implementation Committee**: District Level Committee/Control Room constituted vide Department of Environment, Forest & Climate Change, Govt. of Bihar vide notification no. 684 (E), dated-12.06.2019 for solid waste management and enforcement & monitoring of implementation of environmental laws at the district level under chairmanship of District Magistrate shall act as implementation committee for day-to-day monitoring and implementation of action plan under National Clean Air Program (NCAP) for prevention & control of air pollution.

By order of Governor of Bihar

Sd/-
(Dipak Kumar Singh)
Principal Secretary
DoEF&CC, Govt.of Bihar

Memo No. Parya/Van-53/2018 Patna-15. Dated-

Copy to the Under Secretary, e-gazette cell, Finance Department, Bihar, Patna for information and necessary action. He is requested to publish this notification in the next extraordinary issue of Bihar Gazette for information to the general public and arrange for making available 500 copies of special Gazette to the Environment, Forest & Climate Change Department, Bihar, Patna

Sd/-
(Kamaljeet Singh)
Conservator-cum-Additional Secretary

Memo No. Parya/Van-53/2018 Patna-15. Dated-

Copy to Secretary to His Excellency, the Governor of Bihar/Secretary to the Hon'ble Chief Minister, Bihar/Advocate General, Bihar, Patna/Officer on Special Duty to the Chief Secretary, Bihar/Additional Chief Secretaries/ Principal Secretaries & Secretaries of all Departments/All Heads of the Departments/All Divisional Commissioners/Private Secretary to the Hon'ble Deputy Chief (Environment, Forest and Climate Change) Minister/Principal Private Secretary to the Principal Secretary, Environment, Forest & Climate Change, Department and all Officers of Environment, Forest & Climate Change Department for information and necessary action.

Sd/-
(Kamaljeet Singh)
Conservator-cum-Additional Secretary

Memo No. Parya/Van-53/2018 Patna-15. Dated-

Copy to the Chairman/Member Secretary, Bihar State Pollution Control Board, Patna.

Sd/-
(Kamaljeet Singh)
Conservator-cum-Additional Secretary

Memo No. Parya/Van-53/2018 Patna-15. Dated-

Copy to the Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India.

Sd/-
(Kamaljeet Singh)
Conservator-cum-Additional Secretary

Memo No. Parya/Van-53/2018 1319 (5) Patna-15. Dated- 19/09/19

Copy to I.T. Manager, Environment, Forest & Climate Change Department, Bihar, Patna for uploading it on the Departmental Website.

(Kamaljeet Singh)
Conservator-cum-Additional Secretary

बिहार सरकार
नगर विकास एवं आवास विभाग

आदेश संख्या–2ब०/वि०आ०–25–01/2021 /न०वि०एवंआ०वि०, दिनांक–

आदेश

15वें वित्त आयोग की अनुशंसा पर Million Plus City (Patna) को वायु गुणवत्ता में सुधार हेतु प्राप्त आवंटन निधि का Performance Assessment किया जाना है। इस हेतु निर्गत मार्गदर्शिका के आलोक में State Level Monitoring and Implementation Committee का गठन निम्नवत् किया जाता है:–

प्रधान सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग	–	अध्यक्ष
प्रधान सचिव, नगर विकास एवं आवास विभाग	–	सदस्य
सचिव, कृषि विभाग	–	सदस्य
सचिव, परिवहन विभाग	–	सदस्य
केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि	–	सदस्य
अध्यक्ष, राज्य प्रदूषण नियंत्रण बोर्ड	–	सदस्य

2. उक्त समिति 15वें वित्त आयोग की अनुशंसा पर राज्य के Million Plus City (Patna) को वायु गुणवत्ता में सुधार हेतु प्राप्त आवंटन निधि के लिए निर्गत मार्गदर्शिका की कंडिका–16 के आलोक में Performance Assessment करते हुए अगले किश्त की निधि आवंटन हेतु पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार से अनुशंसा करेगी।

3. उक्त समिति का सचिवीय कार्य नगर विकास एवं आवास विभाग द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, बिहार के समन्वय से किया जायेगा।

4. उक्त समिति की बैठक आवश्यकतानुसार होगी एवं कम–से–कम छह महीने में एक बार अवश्य होगी। Million Plus City (Patna) से विहित प्रपत्र में प्रस्ताव प्राप्त होने पर नगर विकास एवं आवास विभाग द्वारा इसे State Level Monitoring and Implementation Committee के समक्ष रखा जायेगा।

5. प्रस्ताव में सक्षम प्राधिकार का अनुमोदन प्राप्त है।

विश्वासभाजन,
ह०/–
(राम सेवक प्रसाद),
सरकार के अवर सचिव।

ज्ञापांक–13/वृ०आ०–12–01/2021 3736 /न०वि०एवंआ०वि०, दिनांक–28/12/21

प्रतिलिपि:– प्रधान सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/प्रधान सचिव, नगर विकास एवं आवास विभाग/सचिव, कृषि विभाग/सचिव, परिवहन विभाग/केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि/अध्यक्ष, राज्य प्रदूषण नियंत्रण बोर्ड/नगर आयुक्त, नगर निगम, पटना/प्रधान सचिव के आप्त सचिव, नगर विकास एवं आवास विभाग को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

28.12.2021
सरकार के अवर सचिव।

मुख्य सचिव, बिहार की अध्यक्षता में दिनांक 27.10.2023 को 04.30 बजे अपराह्न में फसल अवशेष को खेतों में जलाने पर रोक लगाने एवं फसल अवशेष प्रबंधन से संबंधित वीडियो कॉन्फ्रेंसिंग के माध्यम से आयोजित बैठक की कार्यवाही:–

उपस्थिति:– अलग से पंजी में संधारित है।

सर्वप्रथम सचिव, कृषि श्री संजय कुमार अग्रवाल ने बैठक में भाग लेने वाले पदाधिकारियों को फसल अवशेष को खेतों में न जलाने तथा फसल अवशेष प्रबंधन पर प्रस्तुतीकरण के माध्यम से फसल अवशेष जलने की घटना की गम्भीरता के विषय पर सरकार की प्राथमिकता के बारे में विस्तृत जानकारी दी।

इस बैठक में मुख्य सचिव द्वारा निम्नांकित निदेश दिये गये :–

1. अभी अक्टूबर माह में ही राज्य में वायु गुणवत्ता सूचकांक (ए०क्यू०आई०) के अनुसार वातावरण में वायु प्रदूषण की स्थिति खराब हो रही है। जैसे–जैसे धान कटनी का समय आयेगा, वैसे–वैसे स्थिति बिगड़ने की सम्भावना है। इसलिए अभी से राज्य के वैसे पंचायतों/प्रखण्डों, जहाँ धान कटनी के बाद फसल अवशेष जलाने की घटना पूर्व के वर्षों में पायी गई है तथा सेटेलाईट इमेज के माध्यम से आपको उपलब्ध कराया गया है, वैसे इलाकों में अभी से सतर्कता एवं सरकार का स्पष्ट निदेश को शत्–प्रतिशत लागू कराने की कार्रवाई की जाये।

(सभी जिला पदाधिकारी)

2. वैसे किसान, जिनका फसल अवशेष जलाने के कारण डी०बी०टी० पंजीकरण रद्द किया गया है, की सूची प्रखण्ड कार्यालयों में प्रदर्शित किया जाये।

(कृषि विभाग/सभी जिला पदाधिकारी)

3. फसल अवशेष जलाने वाले किसानों को अभी डी०बी०टी० के माध्यम से विभिन्न योजनाओं के अंतर्गत मिलने वाले अनुदान से वंचित किया जा रहा है, अब उन्हें धान अधिप्राप्ति के लाभ से भी वंचित करने की कार्रवाई की जाये।

(सहकारिता विभाग/कृषि विभाग)

4. बार–बार फसल अवशेष जलाने वाले किसानों पर Cr.P.C. की सुसंगत धारा–133 के तहत् एवं आवश्यक निरोधात्मक कार्रवाई की जाये। इस तरह की कार्रवाई का संदेश आम लोगों तक जाये, जिससे वे खेतों में पुआल को न जलायें।

(सभी जिला पदाधिकारी)

5. धान कटनी के समय रियल टाईम में फसल अवशेष जलने की घटना के लिए मुख्यालय/जिला/प्रखण्ड स्तर पर कंट्रोल रूम के माध्यम से अनुश्रवण किया जाये।

(कृषि विभाग/सभी जिला पदाधिकारी)

6. विगत वर्षों में फसल अवशेष जलने की ज्यादा घटना पाये जाने वाले जिलों के जिला पदाधिकारियों के साथ पुनः 10–20 दिनों के बाद एक बैठक आयोजित किया जाये।

(कृषि विभाग)

7. फसल अवशेष प्रबंधन से संबंधित जिला स्तर पर गठित अन्तर्विभागीय कार्य समूह की बैठक का आयोजन ससमय किया जाये।

(सभी जिला पदाधिकारी/सभी जिला कृषि पदाधिकारी)

8. जिला पदाधिकारी फसल कटनी के पूर्व जिले में कम्बाईन हार्वेस्टर के मालिक/संचालक के साथ बैठक कर उन्हें फसल अवशेष न जलाने हेतु सचेत करें।

(सभी जिला पदाधिकारी/सभी जिला कृषि पदाधिकारी)

9. कम्बाईन हार्वेस्टर के संचालन के पूर्व जिला प्रशासन से अनुमति पत्र प्राप्त करने का प्रावधान किया गया है। इसके साथ ही कम्बाईन हार्वेस्टर के मालिक/संचालक के द्वारा फसल अवशेष न जलाने के संबंध में शपथ–पत्र देने का भी प्रावधान किया गया है। इसे सुनिश्चित किया जाये।

(सभी जिला पदाधिकारी/सभी जिला कृषि पदाधिकारी)

10. कृषि यांत्रिकरण योजना के माध्यम से किसानों को अनुदानित दर पर उपलब्ध कराये गये फसल अवशेष प्रबंधन से संबंधित कृषि यंत्रों की वर्तमान स्थिति का नमूना सर्वेक्षण कराया जाये।

(कृषि विभाग/सभी जिला कृषि पदाधिकारी)

11. फसल अवशेष प्रबंधन के लिए होर्डिंग के माध्यम से प्रचार–प्रसार किया जाये। जिला सूचना एवं जन सम्पर्क विभाग के माध्यम से भी प्रचार–प्रसार किया जाये।

(कृषि विभाग/सूचना एवं जन–सम्पर्क विभाग एवं सभी जिला पदाधिकारी)

12. त्रिस्तरीय पंचायती राज संस्थानों के जन–प्रतिनिधियों के माध्यम से अधिक–से–अधिक लोगों को फसल अवशेष को खेतों में न जलाने के प्रति जागरूक किया जाये।

(पंचायती राज विभाग एवं सभी जिला कृषि पदाधिकारी)

अन्त में, धन्यवाद के साथ बैठक समाप्त की गयी।

(आमिर सुबहानी)
मुख्य सचिव, बिहार, पटना

ज्ञापांक..... 654 — दिनांक 31.10.....2023

प्रतिलिपिः– **सभी संबधित पदाधिकारियों** को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

मुख्य सचिव, बिहार, पटना
31.10.23